

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 804 of 2021/RL Dated: 22-02-2021.

It is hereby notified that the below mentioned applicants have surrendered their Certificates of Enrolment. Therefore, their Certificates of Enrolment are kept in abeyance with effect from the date(s) shown against each:-

S.No	Name S/Shri	Date of Surrender	Enrollment Licence No. & Date
1	Mr. Abhinandan Kotwal S/O Sh. B. K. Kotwal R/O Karan Nagar Lane No.2 Opp Vridhi Ashram, Jammu	06.02.2021	JK-296/14 Dt.03.09.2014
2	Mr. Jimmy Kumar S/O Sh. Passi Dass Syal R/O Janipur Jammu	30.12.2020	JK-55/15 Dt.20.02.2015

By Order.

(Mohammad Yasin Beigh)
Registrar (Adm)

No: 28382-389/RL/CP Dated: 22-02-2021.

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi
- ✓ 4. CPC, High Court of J&K, Jammu for uploading on the website.
5. President J&K High Court Bar Association, Jammu .
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
- 7-8. S/Shri _____

.....for information.

Registrar (Adm)